

BEFORE NATIONAL GREEN TRIBUNAL (WESTERN ZONE) BENCH
AT PUNE

Application No. 72/2020
A/W
Execution Application No. 09/2019
In
O.A. No. 43/2016

District: Pune

Prakash Ravaji Devgirikar
and others

..... Applicants

V/s.

State of Maharashtra
and others

..... Respondents



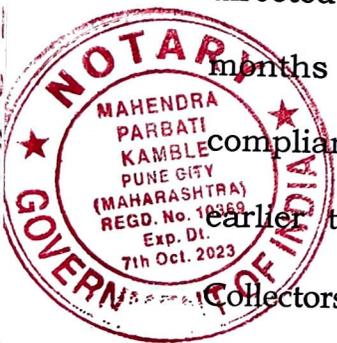
Report in the form of Affidavit

I, Vijaysingh Deshmukh, Additional Collector, Pune District Pune, do
state on solemn affirmation as under:-

1. I say that, I took over as the Additional Collector Pune District on
23/9/2020. It is respectfully submitted that, I have high regards and

respect for this Hon'ble Tribunal and the orders passed by this Hon'ble Tribunal and all the Courts of Law. I have neither intentionally nor deliberately violated any order passed by this Hon'ble Tribunal or any other Court of Law. I however tender my unconditional apology for inconvenience if any, caused to this Hon'ble Tribunal.

2. I say that, by the Government Resolution dated 29/03/2012, the subject wise work is distributed between the Collector and Additional Collector. According to said GR, work related to PAPs is distributed to Additional Collector. Hereto annexed and marked as **Exhibit R- 1** is the copy of GR dated 29/03/2012.
3. I say that, I have gone through the record and documents of the present case and the order passed by this Hon'ble Tribunal dated 06/07/2021. By the said order this Hon'ble Tribunal directed to the collector Pune to ensure compliance within two months and appear in person on the next date with the compliance report. It is respectfully submitted that as stated earlier the function of rehabilitation is allotted to the Additional collectors, hence I am filing this Affidavit in compliance form as per available record. I may be permit to file Additional affidavit and further compliance in view of the Government decision in this regard.
4. I say that, the Petitioners have filed Application no. 43/2016 u/s. 18 (1) r/w. Sec. 14, 15, 16 and 17 of National Green Tribunals Act, 2010. The Petitioners have made several prayers in the said application. From various orders passed by this Hon'ble Tribunal and the last order dated



11th July, 2018 it is clear that the only question left to be determined in this case is the rehabilitation of the people affected by the project. The petitioners have annexed to their application the order of Environmental Clearance Order dated 29/4/2005 issued by the Government of India, Ministry of Environment and Forest. This clearance is subject to compliance of the terms and conditions laid down therein. The relevant condition is in Part-A being specific condition No. (i). It runs as under :-

- (i) *1330 persons are likely to be affected due to this project in 9 Villages. Out of this four villages are fully submerged and five villages are partially affected. The affected persons should be rehabilitated as per the provisions of Maharashtra Project Affected Persons Rehabilitation Act, 1986.*



5. I therefore say that, this condition makes it mandatory for the state government to rehabilitate 1330 persons likely to be affected due to this project and the rehabilitation is to be done under the provisions of Maharashtra Project Affected Persons Rehabilitation Act, 1986. The Gunjwani project is governed by the Maharashtra Project Affected Persons Rehabilitation Act, 1986. It is an Act to consolidate and amend the law relating to the rehabilitation of persons affected by certain projects in the State of Maharashtra and for matter connected therewith or incidental thereto.

6. I say that, various reports and affidavits filed by the then DRO and Additional Collector in the O.A. no. 43/2016. After considering the same O.A. 43/2016 is disposed of by this Tribunal on 07/12/2018 with

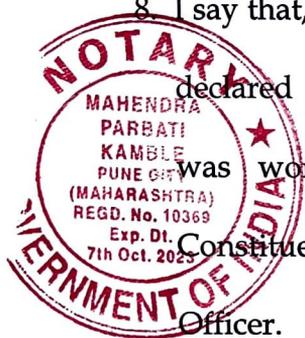
direction to the state and its officers to complete the work of rehabilitation by 31/01/2019. Hereto annexed and marked as Exhibit R -2 is the copy of order dated 07/12/2018.

7. I say that, it appears from the record that then DRO filed Misc. application in February 2019 for executing the order dated 07/12/2018.

8. I say that, however the General Loksabha 2019 election programme was declared on 28/03/2019 up to 23/05/2019. Then additional Collector was working as a Returning Officer for the Shirur Loksabha Constituency. Then DRO was appointed as Additional Returning Officer.

9. I say that then after the General Assembly 2019 election programme was declared on 27/09/2019 up to 25/10/2019. The officers and staff of DRO office were allotted the work of election. The then DRO was working as a Returning Officer for 212 Hadapsar Constituency. It is the fact that almost whole year 2019 the staff and officers from Collector office were busy in the election duty.

10. I say that, meanwhile the Applicants moved before this Hon'ble Tribunal by filing M.A. no.09/2019 for noncompliance of the order dated 07/12/2018. In the said Execution the then DRO filed affidavit. Further the Applicants also moved one more Application no. 72/2020 wherein it is prayed for pay compensation to the affected PAPs and asked to direct Government authorities to submit monthly rehabilitation report before this Hon'ble Tribunal. In view of the direction issued in the said O.A. 72/2020 the committee has been formed and affidavit also



submitted before this Hon'ble Tribunal. Now by order dated 07/09/2021 the O.A. 72/2020 and Execution application 09/2019 placed for hearing on 28/10/2021.

11. I say that, from March 2020 due to Covid -19 outbreak and the increasing of positive cases in Pune district it was impossible to call the PAPs for verification of documents as most of the PAPs are above age of 60 and residence of rural area. Then after Biennial Election to the Maharashtra Legislative council from Graduate and teachers Constituencies elections was held from 05/11/2020 to 7/12/2020. In that election also all the staff were engaged in election duty.

12. I say that, I have gone through all the records of the said case and found following facts -

13. I say that, in Pune district there are total 25 irrigation project which are falls under the Maharashtra Displaced Persons Rehabilitation Act and near about 22000 PAPs in the said irrigation project. Some projects like Veer, Panshet, Pawana, Veer Baji Pasalkar and Ujani dam projects are before the Maharashtra Project Affected Person Rehabilitation Act 1976 came into force.

14. I say that, there are 9 villages affected from Gunjwani irrigation project. Out of them 5 villages are fully affected and 4 villages are partly affected. Benefited zone for Gunjawani project in Bhor, Velha, Purandar and Shirur taluka. Out of them area of 186.34 hector from villages of Bhor and Velha Taluka has been acquired for the rehabilitation of the PAPs from said project. The eligible person of Gunjwani Project who have deposited 65% amount is 582 PAPs and 29 are landless PAPs, for



those 611 PAPs land required is 489 Hector (average 80 ares to per PAPs) But acquired land is only 186.34 Hector are which is only 38% of required land.

15. I say that, an eligible affected person desire of getting land or plot or both may make an application to the Collector for allotment of Agricultural land or plot of land. After his application is scrutinized, the Collector gives him notice under sub-section (2) regarding grant of land or plot. If the PAP fails to communicate his willingness to accept the land within a period of 45 days from the date of receipt by him of the said notice or if he fails to deposit with the Collector towards occupancy price of the land, 65% of the amount of compensation which he has

received then he loses his right to claim alternate land. The extent of

land to be allotted depends upon the number of family members in the

family of the affected person on the date of notification under

section 11. The provisions of Maharashtra Land Revenue Code lay down

what is the economic holding permissible for a land holder. Under this

Act, the alternate land to be allotted should not be of such an area that if

it is added to the holding of the project affected person, then the total

holding exceeds the economic holding of the PAP. This is broadly the

scheme of the Act.

16. I say that in view of the above mentioned provision, there are 1345 people were affected due to Gunjwani Dam project. Out of them 582 PAPs deposited 65% amount and show their willingness for alternate land and 29 PAPs are land less hence total eligible PAPs 611 PAPs have to be rehabilitated. Out of 611 PAPs, alternate land has been allotted to

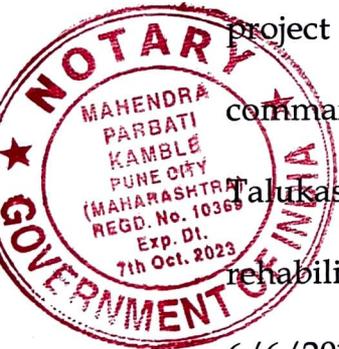


550 PAPs by issuing time to time orders. Now only 61 PAPs remain to be rehabilitated. Hereto annexed and marked as **Exhibit R-3** is the list of remaining PAPs.

17. I say that, as stated above rehabilitation work of Gunjwani project affected persons total 186.34 Hecter land has been acquired and out of the said land, 138 Hecter land has been allotted to the PAPs. Remaining 48 Hecter land is disputed and suits pending before Hon.High Court and other Courts as on today in respect of said land. Hereto annexed and marked as **Exhibit R-4** the details of disputed lands.

18. I say that, to rehabilitate the remaining PAPs from Gunjwani project, as there is no acquired land remained from benefitted zone of Gunjwani project hence to allot the Gairan lands, taking into consideration the command area of the Gunjwani Project being in the Bhor and Purandar Talukas of Pune District, Secretary, Disaster Management, Relief and Rehabilitation Department Mumbai directed vide his D.O. letter dated 6/6/2019 , to identify the Gairan lands from the Purandar Taluka in consultation with the Chief Executive Officer, Zilha Parishad and send the proposal for the Rehabilitation of the PAPs. Accordingly, DRO office communicated to the Chief Executive Office, Zilha Parishad Pune thereby requesting him to submit the proposal of Gairan lands along with the NOC of concerned Gram Panchayat.

19. I say that, to complete the rehabilitation process expeditiously, DRO office again by letter dated 10/1/2020 submitted a fresh proposal to the Government with a request to permit us to allot the land from command area of Chaskaman project to the remaining PAPs form Gunjwani



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Project. The Government of Maharashtra vide letter dated 15/1/2020 asked to comply some queries and thereafter submit fresh proposal of rehabilitation of PAPs from Gunjwani Project.

20. I say that, fresh proposal has been sent to the Government vide letter dated 18/02/2020. The Government vide letter dated 10/07/2020

accorded permission only to rehabilitate the PAPs who filed Application before this Hon'ble Tribunal in Village Amble, Tal. Shirur, Dist. Pune.

Hereto annexed and marked as Exhibit R-5 is the copy of letter dated 10/07/2020.



21. I say that in view of the above 11 PAPs have been allotted land in village Amble. Details of the same were submitted earlier by the DRO in O.A. no. 72/2020.

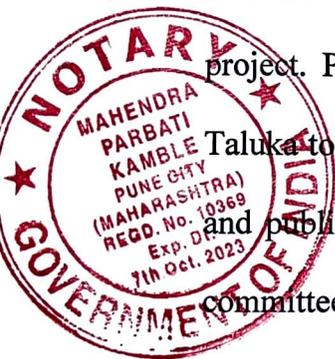
22. I say that, vide letter dated 26/07/2021 the DRO office has submitted proposal regarding rehabilitation of remaining PAPs (other than Applicants before the Hon'ble NGT) of Gunjwani project thereby requested to give permission to rehabilitate remaining PAPs.

23. I say that, on 14/10/2021 meeting has been held under the chairmanship of Hon'ble Deputy Chief Minister, Maharashtra in respect of rehabilitation of the PAPs from Gunjwani project. The Hon'ble Deputy Chief Minister directed to submit fresh proposal of Gairan land of benefitted villages from Bhor, Velha, Purandar and Shirur Taluka.

24. I say that, then after Hon'ble Principal Secretary, Rehabilitation has arranged meeting through Video Conference and directed to submit above mentioned proposal as earliest. It is submitted that the DRO office is collecting information of Gairan lands such as cultivable lands,

encumbrance free lands, etc from concerned Tahsils. The DRO office is submitting detail information as earliest as possible. Hereto annexed and marked as **Exhibit R-6** is the copy of minutes of meeting.

25. I say that, considering the number of plots, for effective and timely allotment of lands to the PAPs and scrutinize the same; a committee has been constituted comprising Talathi, Circle Officer, officer from Irrigation dept. and rehabilitation Tahsildar from DRO office who is coordinator and will coordinate to all departments so that information of all the PAs will collected in time. The committee will look after the rehabilitation work of Gunjwani project. Public notice will be issued in daily newspaper in Bhor and Velha Taluka to call the PAPs with documents and also notices will be given by post and publishing in village Chawadi and by beating drumstick in villages. The committee will arrange camps in respective villages and will verify the documents of PAPs, to check whether they have got alternate land earlier and then submit report of eligible PAPs. Hereto annexed and marked as Exhibit R-6 is the copy of order of committee formation along with programme.



26. I say that the State Government is under legal obligation to rehabilitate the PAPs of Gunjwani Dam. Accordingly, the Pune Collectorate has taken steps to rehabilitate them. I say that as stated earlier in Pune District there are 25 irrigation projects and some projects of before 1960. To effective monitoring and executing the process of rehabilitation from all irrigation projects, all data such as awards, allotment orders, possession receipts, mutation entries etc is stored to computerize. It is a huge task to collect the old data but I ensured that this will defiantly help to the PAPs and to the Government also.

27.I thus say that, the authorities have completed approximately 90% of rehabilitation work. With the constructive cooperation of PAPs the remaining work can be completed in shortest possible time i.e. within 05 months. The request to Honble Tribunal kindly give us 05 months' time to complete this task according to Hon'ble Tribunal direction.

28.In the light of above the Original Application may be dismissed.



VERIFICATION

I, Vijaysingh Deshmukh, Additional Collector, Pune District, Pune do hereby state on solemn affirmation that whatever stated in the above, is based upon the information derived from the official records, which I believe to be true and correct.

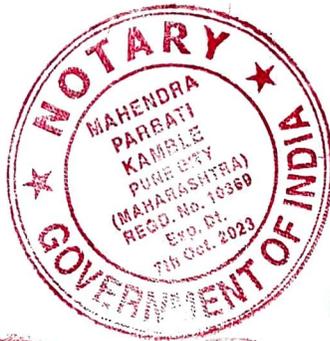
Solemnly affirmed here at Pune on this 27th day of October month of the year 2021

AFFIANT
DESHMUKH

VIJAYSINGH SHANKARRA

Identified by me

Advocate



27 OCT 2021

NOTED AND REGISTERED AT
SERIAL NUMBER 1843/2021

BEFORE ME

MAHENDRA PARBATI KAMBLE
NOTARY, GOVT. OF INDIA
PUNE CITY (MAHARASHTRA)
REGD. No.10369



BEFORE NATIONAL GREEN TRIBUNAL (WESTERN ZONE)
BENCH AT PUNE

Application No. 72/2020

A/W

Execution Application No. 09/2019

In

O.A. No. 43/2016

District: Pune

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State of Maharashtra

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1.	R-1	Copy of GR dt.29/03/2012	
2.	R-2	Copy of order dt.07/12/2018	
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4.	R-4	Details of disputed land	
5.	R-5	Copy of letter dt.10/07/2020	
6.	R-6	Copy of minutes of meeting	
7.	R-7	Copy of order of Committee formation along with programme	
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Government of Maharashtra
Revenue and Forest Department
Madam Cama Road, Hutatma Rajguru Chowk,
Mantralay, Mumbai 400032
Government Circular No.sankirn02/2011/pr.kr.13/E-1
Date - 29 March 2012

- Read - 1. Government Circular, Revenue and Forest Department
No.S-14/3613/Pr.Kr.209 (2)/E-3
2. Government Circular, Revenue and Forest Department
No.S-02/2011/Pr.Kr.13/E-1

Circular:-

As per Government Resolution No. s-14/ 3613/ pr.kr.209/ E-3 dated 28/1/1992, the post of Additional Collector have been created for each district in the state. As a separate post of Additional Collector has been created for each district, administrative order have been issued from time to time as mentioned above regarding division of labour between the Collector and Additional Collector according to the subject matter.

According to the above circular dated 29/7/2011, the matter of food, civil supplies and consumer protection has been handed over to the Collector instead of the Additional Collector. Therefore, considering the work of Collector and Addititonal Collector was under consideration of the Government. In this connection, considering the recommendations received from all the Divisional Commissioners and the nature of the issues, the work between the Collector is being divided as follow:-

Subject to be handed over to the Collector :

1. Revenue campaign
2. Law and order
3. Government Recovery



4. Food and supply related
5. Land management in Muncipal Area and A class muncipal Area.
6. Non-agricultrual permission in A class Nagarpalika
7. Land aquision
8. Land ceiling Act and related
9. Natural Diaster and help
10. Election
11. Ten year census
12. Zilha Parishad Election
13. To make list of Graduate and teachers Constituency
14. D
15. General Cordination on District level
16. Employment Guarantee Scheme, Employment Guanantee programme for Rural landless (Jawahar Yojana)
17. District Planning and 2 crores programme
18. Grievence redressal, Protocol, Tour of important persons, national programme etc.
19. Establishment of Deputy Collectors, Tahsildars and Naib Tahasildar.
20. Establishment of Awwal Karkun, Mandal Niriskhak, clerk, Talathi and peon
21. Allocation of Government housing
22. To Give license to Arms
23. To Give permission to Ganeshotsav, Durgapuja etc.
24. To give license video
25. Work of Court of Wards.
26. To prevent atrocities on Schedule castes, Scheduled Tribes and other weaker sections of the society and to take appropriate action for rehabilaion of affected persons.
27. Soldier Welfare
28. Nagarpalika administration
29. Small savings
30. As the head of the department, the Collector has to exercise his authority.



31. Industrial Development
32. Implementation of 20 point programme
33. Darubandi
34. Financial supply
35. Issues related health
36. Agri product Programme
37. To hold meetings of all the committees on the subject mentioned above.
38. Rehabilitation of Vethbigar
39. Any other matters not specified to the Additional Collector

Should be referred to the Additional Collector

1. All types of Government recovery
2. Entertainment Tax and related matters
3. Minor minerals and related matters
4. Land management of B and C class nagarparishad
5. Staff training and inspection of secondary offices
6. Land Record survey
7. Jamabandi
8. Maximam land retention, Kul vahivat, to return land to tribals
9. All matters relating to Gram Panchayat including elections under Mumbai Gram Panchayat Act
10. Nikhat Nidhi act and related Matters
11. Stamp act and related matters
12. Registrar act and related matters
13. Crop forecasting, paiswari, agriculture census etc
14. Budget (with programme budget) and inspection of internal audit
15. Inspection of secondary offices
16. Debt relief Act
17. Refugee property act
18. District Soldiers Board
19. Appeals under Maharashtra land revenue code and other act
20. Implentation of special scheme for construction

21. Implementation of minimum Wage act
22. Elimination of vigilance act
23. Village Expansion Scheme and land acquisition and acquisition for the construction of land and houses for the landless in rural areas
24. Tagai, bandhbandisti and other Government recovery
25. Supply of various specimens, writing materials, printed materials etc. from Government Press
26. meetings about all the above mentioned subject
27. Subject given by Government and Commissioner
28. Village Gaothan expansion and land to landless and to build home.
29. Various matters of Freedom fighter
30. Waqf Board Act Matters
31. Sanjay Gandhi yojna
32. Special action programme
33. Family control programme
34. Correspondence about Rent control act
35. Warsha Yojna
36. **Rehabilitation of project affected person and flood victims**
37. Matters related Co-operative
38. Matters related Zilha Parishad and Panchayat samiti
39. Election of Agricultural Produce Market Committee.



3. All the Divisional Commissioners in their subordinate Collectorate offices should be immediately take appropriate action regarding the division of work according to the respective Collector and Additional Collector. It should be understood that all previous orders in this regards have been superseded.

As per the order and name of Government of Maharashtra

(S.S.Kshatriy)
Additional chief secretary (Revenue),
Government of Maharashtra

Item No. 04 (Through VC)

Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHIOriginal Application No. 43/2016 (WZ)
(M.A. No. 216/2017)

Prakash Devgirikar & Anr.

Applicant(s)

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 07.12.2018

CORAM :**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER**
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s)

Mr. Suresh Palande, Mr.
Dhairyasheel R. Palande and
Mr. Saurabh S. Palande,
AdvocatesMr. Ninad Laud, Mr. Ivo D'
Costa and Ms. Samridhi S.
Jain, Advocates in M.A. No.
216/2017

For Respondent(s)

Mr. Rajendra Kumar Anandrao
Jadhav, Advocate and S.D.O,
Pune and Mr. S.B. Vaidya
Pandit, LO for R-1-4,7
Ms. Supriya Dangare, Advocate
for R-6 & 8**ORDER**

In this matter the primary relief sought is in respect of rehabilitation. We are informed by the Learned Counsel for State, on the instruction of Mr. Rajendra Kumar Jadhav, SDO present in Court, that rehabilitation process is in progress and they would complete the same expeditiously.

In view of the above we direct the respondent-State and the Officer present to complete the work of rehabilitation by 31st January, 2019.

We further direct respondent no. 1- Collector, Pune to look into the matter and ensure that the remaining part of the work is performed by the day aforesaid, on failure to do so he shall be accountable to the Tribunal as to why the work has not been completed. The Collector, Pune is also directed to send the report to the Tribunal in 1st week of February, 2019. The registry is directed to register such report separately and place it before the Tribunal, thereafter.

Accordingly, we dispose of this application (43/2016) with liberty to the applicant that in case any grievance remains he may approach the Tribunal.

A copy of this order be send to the Collector, Pune through e-mail for his information and giving appropriate instruction to the officials concerned.

Raghuvendra S. Rathore, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM

December 07, 2018
am

Sr. No.	Name of Submerged Village	Name of PAP	Remark
1	Antroli	Tukaram Genu Raut	Application Not Received
2	Antroli	Sadhu Savala Sonar	Application Not Received
3	Antroli	Dagadu Rambhau Gethale and other 2	Demand Outside The Layout - Khandala(Shirur)
4	Antroli	Sonabai Devaji Bhuruk	Landless - Application Not Received
5	Kanand	Bhika Lavhaji Gaikwad and others	Application Not Received
6	Kanand	Bhima Ravaji Gaikwad	Application Not Received
7	Kanand	Babu Genu Bhosale and Others	Application Not Received
8	Kanand	Bhagu Raghu Devgirikar	Application Not Received
9	Kanand	Maruti Bhiku Nhavi	Application Not Received
10	Kanand	Rajaram Balwant Kokate	Application Not Received
11	Kanand	Rambhau Bhiku Devgirikar	Application Not Received
12	Kanand	Vishnu Ganpati Kokate	Application Not Received
13	Kanand	Prasad Jagannath Deshpande	Application Not Received
14	Kanand	Balu Vithu Devgirikar	Application Not Received
15	Kanand	Namdev Ramchandra Sonawane	Demand Outside The Layout - Khandala(Shirur)
16	Kanand	Vithu Nagu Shinde	Demand Outside The Layout - Dingrajwadi(Shirur)
17	Kanand	Maruti Bhiva Devgirikar	Application Not Received
18	Kanand	Yogesh Ganpat Nagine	Application Not Received
19	Kanand	Vitthal Dhondiba Devgirikar	Application Not Received
20	Kanand	Shankar Baburao Nagine	Application Not Received
21	Kanand	Ramnanth Motiram Gujrathi	Application Not Received

22	Kanand	Ghanashyam Dattatray Gujrathi	Application Not Received
23	Gevhan de	Nathu Dhavaji Gaikwad L.H. Dadu Nathu Gaikwad	Application Not Received
24	Gevhan de	Tayadabai Sankpal	Landless - Application Not Received
25	Chapet	Nandakumar, Chandrakant, Raghunath Deshpande	Application Not Received
26	Chapet	Shankar Vishnu Kokate and other 3	Application Not Received
27	Chapet	Suresh Dnyanoba Sonar, Muktabai Pandurang Dixit	Application Not Received
28	Chapet	Shivram Jayram Deshpande L.H. Mahesh Jayram Deshpande and Others	Demand Outside The Layout - Dingrajwadi(Shirur)
29	Chapet	Saheb Bhagu Katkar	Landless - Application Not Received
30	Chapet	Kisan Laxman Jadhav	Landless - Application Not Received
31	Chapet	Yashwant Bhendu Chavhan	Landless - Application Not Received
32	Chapet	Kashiram Balwant Jadhav	Landless - Application Not Received
33	Chapet	Ambadas Mahadev Chaudhary	Landless - Application Not Received
34	Chapet	Hanuvati Ganpati Sonawane	Landless - Application Not Received
35	Chapet	Dadu Biru Vegre	Landless - Application Not Received
36	Chapet	Indubai Maruti Pandit	Landless - Application Not Received
37	Dhanep	Laxman Rambhau Bhuruk	Application Not Received
38	Dhanep	Narayan Maruti Maral	Application Not Received

39	Dhanep	Balkrushna Ananda Maral	Application Not Received
40	Dhanep	Chandrakant Dinkar Maral	Application Not Received
41	Dhanep	Kalavati Baban Pasalkar	Application Not Received
42	Dhanep	Raghu Bhagu Dhindale	Application Not Received
43	Dhanep	Tukaram Kondiba Ovhal	Demand Outside The Layout - चांदखेड(मावळ)
44	Nivi	Pandurang Somaji Gorhe	Application Not Received
45	Nivi	Rakhamabai Laxman Gorad	Demand of Gayran land
46	Nivi	Somaji Rambhau Shirole	ChoiceGat Not given
47	Nivi	Chandrakant Baban Sonawane	Landless - Application Not Received
48	Nivi	Rangabai Babu Margale	Landless - Application Not Received
49	Nivi	Janabai Bhamgude	Landless - Application Not Received
50	Nivi	Tarabai Baban Bhosale	Landless - Application Not Received
51	Nivi	Ravaji Bihiru Jagade	Demand of not acquired Area
52	Bopalgh ar	Rajaram Kalu Gaiwad	Application Not Received
53	Bopalgh ar	Chandrakant Raghunath Deshpande and others	Application Not Received
54	Bopalgh ar	Chandrakant Balkrushna Deshpande	Application Not Received
55	Bopalgh ar	Suresh Vishwanath Deshpande	Application Not Received
56	Bopalgh ar	Suresh Ravaji Ghadge	Application Not Received
57	Bhatti Vaghdar a	Manisha Haribhau Jadhav	Application Not Received
58	Bhatti Vaghdar a	Rohini Shyam Deshmukh	Application Not Received
59	Bhatti Vaghdar a	Dattu and Maruti Bhage Nakti	Application Not Received
60	Bhatti Vaghdar a	Baban Sakharam Ranzane	Landless - Application Not Received
61	Bhatti Vaghdar a	Raghu Zima Dheve	Demand of not acquired Area

Oct. 2.
MENTOR

Bhor

Sr No.	NAME OF VILLAGE	Gat No.	Area He.Are	Details
1	Kelwade	-	-	Award Laps
2	Sonwadi	63	0.55	Stay Order of Hon. Additional Comissioner Pune dated 20/9/2006
3	Taparewadi	91	0.61	Original land owner name on 7/12 extract and gives alternate land from gat no.104
		167	0.27	Name of DRO
		288	0.74	This land is exluded from award and alternate land gat No.305 has been acquired.
		346	0.34	
		460	0.53	This land is exluded from award and alternate land gat No.435 has been acquired.
	Sawardare	58	0.21	land has no road and hilli area due to no demand from PAPs
		237	2.66	land has no road and hilli area due to no demand from PAPs
		342	160	Case is pending before Hon. Additional Collector Pune
		174	0.40	There is no demand from PAPs
		495	0.04	only 0.01 He Area



5	Kapurvhol	295	1.2	Writ Petition No. 11604/2017 is Pending in Hon. High Court
6	Nasarapur	155	0.55	Stay Order of Hon. Additional Commissioner Pune dated 12/12/2000
		145	1.6	Stay Order of Hon. Additional Commissioner Pune dated 2/1/2006
		235	0.2	Original Owner name on Mutation Entry No.2109
7	Ketkavane	233	0.7	Writ Petition No. 9276/2014 is Pending before Hon. High Court
8	Divale	597	0.25	Stay Order of Hon. Additional Commissioner Pune dated 12/12/2011
		212	0.34	Writ Petition No. 10760 to 10763 is Pending in Hon. High Court. And original owner name on 7/12 by mutation entry No.1571
		431	1.06	
		212	0.81	
		496	1.06	
9	Morawadi	669	4.26	Land has been excluded by Order of Hon. Additional Commissioner Pune order Remaining land is very less
		670	0.25	
		140	0.04	
10	Dhangwadi	227	0.71	Land has been excluded by Order of Hon. Additional Commissioner Pune order dated - 7/7/2008
		135	0.80	Alternate land gat No. 157 and 691 has been given by owner
		295	0.20	Land has been excluded by Hon. High Court of Bombay in Writ Petition No. 4650/2016
		333	0.80	As per order dated 27/6/2006 of Hon. Additional Collector Pune name of DRO is in etar Adhikar column.
		363	1.20	Land has been excluded by Hon. High Court of Bombay in Writ Petition No. 7242/2012
		500	0.80	Land has been excluded by Order of Hon. Additional Commissioner Pune order dated - 7/7/2008
		588	0.49	As per order dated 30/6/2006 of Hon. Additional Collector Pune name of DRO is in etar Adhikar column.
		603	2.00	Land has been excluded by Hon. High Court of Bombay in Writ Petition No. 7242/2012
		615	0.80	As per order dated 27/6/2006 of Hon. Additional Collector Pune name of DRO is in etar Adhikar column.
		635	0.80	Case is pending before Hon. High Court of Bombay

Velha

Sr No.	NAME OF VILLAGE	Gat No.	Area He.Are	Details
1	Ambawane	203	1.60	Land is on DROs name
		163	00.00	Award declared but land is very less
2	Dapode	939	1.20	Stay order dated 27/12/2005 by Hon. Additional Commissioner Pune
		913	0.03	Area is very less so no demand from PAP
		1023	0.10	Land has been allotted
3	Pabe	1	0.05	only 0.05 area available for
4	Vinzar	862	0.80	Stay order dated 28/12/2005 by Hon. Additional Commissioner Pune
5	Askwadi	235	0.20	Land has been allotted
6	Hirpodi	127	1.21	stay
		66	0.11	very less land
		67	0.14	very less land
7	Margasani	811	0.97	Land has been excluded by order of DRO office
		789		
		221	1.00	Name of original owner on 7/12 extract
		479	0.98	No demand from PAP
		565	1.60	Writ Petition No.5090/2018 is pending before Hon. High Court Bombay

Government of Maharashtra

No.RPA/3419/pr.kr.117/R-4
Revenue and Forest Department
Mantralaya, Mumbai - 400032
Date :- 10 July 2020

To,

Collector (Rehabilitaion)

Pune

Subject :- About rehabilitation of Gunjwani Project
Affected Person

Ref :- Yours letter No.DRO/Gunjwani/WS/83/2020
date - 18/2/2020

Sir,

In accordance with the refrence letter above subject, you are informed that Shri Prakash Ravaji Devgirikar and 55 other Project affected person has been filed an Original Aplication in Honble National Green Tribunal for alternate land. It is permitted to allott land to this applicant from benefitted area of Chaskaman Project in Amble Tal.Shirur Dist Pune

2. The concerned project affected person should be allotted alternative land after checking their acquired area, number of family membes, eligibility and area payable as per the provisions of the rehabiiltaion act. Also, the amount of possession of land should be calculated in the prevailing manner and recovered from them as per rules.

3. The report of action taken as above is immediately submitted to the Government .

Yours

(V.P.Gaikwad)
Desk Officer,
Revenue and Forest
Department

Copy :-Divisional Commissioner, Pune for information and necessary action



Minutes of Meeting

Subject:- Regarding providing of land to the Gunjwani
Project Affected Person

Below mentioned Officers were present at the time of meeting organized on Video Conference under the Chairmanship of Principal Secretary (Relief and Rehabilitation)

1. Chief Executive Officer, Zilha Parishad Pune
2. Deputy Commissioner (Rehabilitation), Divisional Commissioner Office Pune
3. Resident Deputy Collector Pune
4. Tahsildar (Rehabilitation) District Rehabilitation Office Pune

Sr No.	points	Instructions Received in the Meeting	Processing Department
1.	Regarding providing of land to the Gunjwani Project Affected Person	1.Total Number of PAPs in Gunjwani Project, Number of PAPs who deposited 65% amount for the alternate land in stipulated time. Number of PAPs who not deposited 65% amount. Number of PAPs to whom alternate land has been allotted. Number and name of PAPs to whom alternate land has to allotted. Detailed report of the total required area should be certified by the District Rehabilitaion Officer with self-explanatory opinion and submitted to the Government	District Rehabilitation Officer,Pune

	by his signature by Friday 22.10.2021.	
	2. The total land aquired for rehabilitation in the benefit area of Gunjwani project as well as the total Government land, out of which the total land allotted to the PAP, accordingly the total land remaining for allottment at present as well as the remaining land. If there is any rehabilitation difficulty in allocation due to High Court order or other reansons, the detailed report of all the reasons, should be certified by the Pune DRO with his own opinion and submitted to the Government by his signature by Friday 22.10.2021	District Rehabilitation Officer,Pune
	3. For the rehabilitation Gunjawani PAPs, detailed report including reasons for non-acquisition of land in Purndar and shirur Talukas should be certified by the DRO as well as Land Acquisition Officer	District Rehabilitation Officer,Pune/Acquisition Officer
	4.Velhe, Bhor, Purndar and shirur talukas coming under the benefitted zone of Gunjwani Project. Aslo, the resident Deputy Collector should certify the details of	District Rehabilitation Officer,Pune





	<p>the village wise and group wise area regarding the gayran land available for rehabilitation in the benefit area of Gunjwani Project in these 4 talukas and submit it to the Government by his signature by 22.10.2021</p> <p>5. Information in the letter Government letter No.RPA/3419/pr.kr.117/R-4 dated 12.10.2021 should be submitted by DRO to the Government by Friday 22.10.2021</p> <p>6. Resident Deputy Collector Pune should immediately make available to the Chief Executive Officer, Zilla Parishad Pune the village wise and Gat wise information about the Gayran land which may be available for rehabilitation in Velhe, Bhor, Purandar and Shirur main talukas coming under the benefit of Gunjwani Project. Pune Chief Executive Officer, Zilla Parishad Pune should submit a detailed report to the Government along with the resolution of the concerned Gram Panchayat/Gram Sabha regarding transfer of gayran lands for rehabilitation</p>	<p>District Rehabilitation Officer,Pune</p> <p>Chief Executive Officer, Zilla Parishad Pune and Resident Deputy Collector Pune</p>
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Government of Maharashtra
Office of District Rehabilitation Officer

Collector Office, Pune A Wing, Ground Floor Pune - 411001

E Mail id - dropue@gmail.com

No. GUNJ/WS/344 2021

Date 21/09/2021

Committee for Gunjwani Project to
rehabilitate to PAPs

Sr No.	Member of Committee	Work to be done by Committee
1.	Tahsildar Rehabilitation	1. To collect documents from PAPs.
2.	Executive Engineer of Irrigation Department	2. To verify eligible PAP
3.	Circle Officer	3. To communicate concern departments
4.	Talathi	4. To follow the programme time
		5. To attend personally village camps and to monitor village camp.
		6. To give compliance report to DRO after two days of village Camp.

(Vijaysingh Deshmukh)
Additional Collector Pune

Villagewise Programme for Committee

Sr No.	Village	Date	Venue
1	Bopalghar	8/11/2021	Tahsil Office Velhe Tal.Velhe Dist Pune
2	Vihir	11/11/2021	Tahsil Office Velhe Tal.Velhe Dist Pune
3	Antroli	15/11/2021	Tahsil Office Velhe Tal.Velhe Dist Pune
4	Nivi	18/11/2021	Tahsil Office Velhe Tal.Velhe Dist Pune
5	Dhanep	22/11/2021	Tahsil Office Velhe Tal.Velhe Dist Pune
6	Kanand	25/11/2021	Kanand Tal. Velhe Dist Pune
7	Chapet	29/11/2021	Chapet Tal. Velhe Dist Pune
8	Bhatti Waghdara	1/12/2021	Bhatti Waghdara Tal. Velhe Dist Pune
9	Gevhande	3/12/2021	Gevhande Tal. Velhe Dist Pune


 (Vijaysingh Deshmukh)
Additional Collector Pune